



HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPPIL No. 27 of 2020

Suo Moto W P(P I L) **Versus** State Of Chhattisgarh
WPPIL/46/2021,WPPIL/66/2021

Proceedings through Video Conferencing

29/6/2021	<p>WPPIL No.27/2020 is an office reference.</p> <p>Mr. Rakesh Pandey, counsel for the petitioner in WPPIL No.46/2021.</p> <p>Mr. Kishore Narayan, counsel for the petitioner in WPPIL No.66/2021.</p> <p>Mr. Satish Chandra Verma, Advocate General and Mr. V.R. Tiwari, Addl. A.G. with Mr. Vikram Sharma, Dy.G.A. for the State.</p> <p>Mr. Ashish Shrivastava, Senior Advocate with Ms. Ashmita Singhai, counsel for the Chhattisgarh State Legal Services Authority.</p> <p>Mr. Shivang Dubey and Mr. Arijit Tiwari, counsel for the intervenor in WPPIL No.27/2020.</p> <p>Mr. Devershi Thakur, counsel for the intervenor in WPPIL No.66/2021.</p> <p>Mr. Kishore Bhaduri, Senior Advocate with Mr. Pankaj Singh,</p>



counsel for the Chhattisgarh State Bar Council.

WPPIL No. 27/2020 and WPPIL No.46/2021

Heard.

The respondents including SLSA shall file reply within two weeks to I.A. No.93, application for intervention in the writ petition (WPPIL No.27 of 2020) filed by Mr. Anil Tripathi through his advocate Mr. Shivang Dubey, with a prayer that the interim order/ stay order/ interim bail order passed by the High Court and all other Courts/ Tribunals to be continued and the order dated 30.3.2020 passed in WPPIL No.27/2020 be restored.

In so far as the problem faced by vaccinated persons who have not been issued certificate of vaccination, the Principal Secretary Health & Family Welfare Department, Government of Chhattisgarh has filed an affidavit stating that certificate of vaccination can be downloaded through Chhattisgarh Tika Portal.

Countering the submission made in the affidavit, Mr. Rakesh Pandey, Advocate would submit that several advocates who were vaccinated in the District Court premises, Bilaspur have tried to download the certificate, however, the Tika Portal is not issuing certificates. He would pray for and is allowed a week's time to file names of those lawyers or any other vaccinated persons who are not

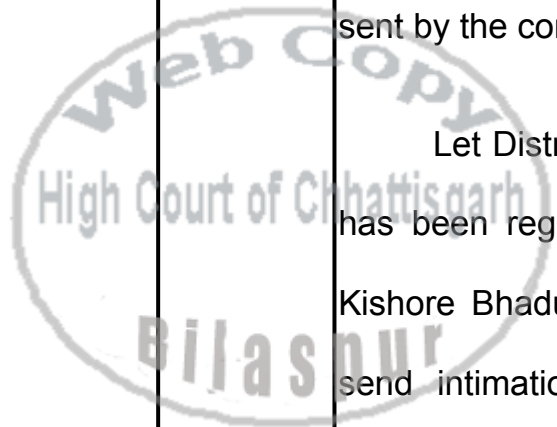


able to download the vaccination certificate.

Shri Kishore Bhaduri, learned Senior Advocate appearing on behalf of the State Bar Council of Chhattisgarh prays for and is allowed three day's time to file reply to I.A. No.92, application for grant of relief to advocates who have lost their life or have been infected during the pandemic COVID-19. He submits that though communication has been sent to the Bar Association throughout the State to intimate the Bar Council as to the names of the lawyers who have suffered death due to COVID-19, no such information has been sent by the concerned Bar Associations to the State Bar Council.

Let District Bar Association, Bilaspur on whose letter, I.A. No.92 has been registered, file response to the submission made by Mr. Kishore Bhaduri, learned Senior Advocate. Likewise, Registry shall send intimation to all the District Bar Associations in the State informing them that, if they so desire, they may appear before this Court and file response. The respective Bar Associations may also submit names of the lawyers who have suffered death or who have been infected with COVID-19 pandemic, so that appropriate orders can be passed after hearing all the concerned parties.

The Advocate Welfare Trust of the Bar Council of Chhattisgarh shall also file separate response so that the wholesome holistic view can be taken to render financial assistance to the affected lawyers.





WPPIL No.66/2021

Learned State counsel shall supply complete set of petition, return and intervention application to Mr. Prafull N. Bharat, learned Senior Advocate, who has been appointed as amicus curiae by this Court for assistance in WPPIL No.27/2020.

Post this matter for final disposal at motion stage on **08.7.2021**.

Mr. Prafull N. Bharat, learned Senior Advocate is appointed as amicus curiae for this petition also.

Other petitions shall also be listed on **08.07.2021**.

SD/-
(Prashant Kumar Mishra)
Acting Chief Justice

SD/-
(Parth Prateem Sahu)
Judge

Ayushi

